

## PUBLIC APPOINTMENTS

### HIGH COURT OF DELHI : NEW DELHI

(website: [www.delhihighcourt.nic.in](http://www.delhihighcourt.nic.in))

#### DELHI JUDICIAL SERVICE EXAMINATION – 2019

HIGH COURT OF DELHI invites online applications from eligible candidates for filling up 45 vacancies [43 existing vacancies and 02 anticipated vacancies] in Delhi Judicial Service by holding Delhi Judicial Service Examination in two successive stages:

- (i) Delhi Judicial Service Preliminary Examination (objective type with 25% negative marking) for selection for the main examination; and
- (ii) Delhi Judicial Service Main Examination (Written) for selection of candidates for calling for Viva voce.

The Delhi Judicial Service Preliminary Examination (Objective Type) referred to above, will be held on **Sunday, the 22<sup>nd</sup> September, 2019.**

The scale of pay of members of the Service is **Rs. 56100-177500 in the 10<sup>th</sup> level of matrix of 7<sup>th</sup> CPC Revised Corresponding Pay Matrix and Pay Level.** A candidate shall be eligible to appear in the examination if he / she is (a) a citizen of India; (b) a person practising as an Advocate in India or a person qualified to be admitted as an Advocate under the Advocates Act, 1961; and (c) not more than 32 years of age as on the 1<sup>st</sup> day of January following the date of commencement of the examination, i.e., **1<sup>st</sup> January, 2020.** In the case of candidates belonging to Scheduled Castes / Tribes, the upper age limit is relaxable by 5 years. The upper age limit is also relaxable maximum by 5 years in the case of Ex-Servicemen including Emergency Commissioned Officers and Short Service Commissioned Officers who have rendered at least 5 years military service and have been released on completion of assignment (including those whose assignment is due to be completed within 6 months) otherwise than by way of dismissal or discharge on account of misconduct or inefficiency; or on account of physical disability attributable to military service or on invalidment.

As per O.M. dated 29.12.2005 issued by Ministry of Personnel, Public Grievances & Pensions, Department of Personnel & Training, Government of India, the upper age limit for **persons with disabilities (PwD)** shall be relaxable by 10 years. General category PwD candidates would, thus, be eligible for age relaxation up to 10 years and SC/ST category PwD candidates would, thus, be eligible for age relaxation up to 15 years.

The candidates shall submit their application online only in the prescribed format through the official website of High Court of Delhi i.e. [www.delhihighcourt.nic.in](http://www.delhihighcourt.nic.in) as per schedule of dates, given below:

|  |                          |
|--|--------------------------|
| Date and Time of Commencement for creation of New Log In and filling Online Application Form                     | 02.08.2019<br>(10:00 AM) |
| Last Date and Time for filling Online Application Form and/or making payment through Debit Card/Internet Banking | 02.09.2019<br>(10:00 PM) |

The fees (non-refundable) in the sum of Rs.1000/- for General Category candidates and Rs.200/- for reserved categories, i.e., Scheduled Caste / Scheduled Tribe / Persons with Disabilities candidates should be paid through Debit Card / Internet Banking.

The candidates can take printout of application and keep it for future reference. **They should not send the print out of the online application to the High Court.**

Before filling up the form, the candidates are advised to read carefully the Notification/Advertisement and Instructions for Delhi Judicial Service Examination – 2019.

The number of vacancies to be filled are as under:-

| Category     | No. of vacancies | Remarks  |
|--------------|------------------|--|
| General      | 06               | 02 (backlog)<br>02 (fresh)<br>02 (anticipated) |
| SC           | 12               | All backlog                                    |
| ST           | 27               | All backlog                                    |
| <b>TOTAL</b> | <b>45</b>        |  |

Note 1: Out of aforesaid 45 vacancies, the reservation for PwD candidates shall be as follows:

| Category   | Vacancies                                  |
|--|--|
| PwD (Autism, intellectual disability, specific learning disability and mental illness and Multiple disabilities mentioned under clauses (a) to (d) including deaf-blindness) | 02<br>(all backlog)<br><i>(see Note 2)</i> |
| PwD (Locomotor disability)   | 01<br>(backlog)                            |
| PwD (Blind/Low Vision)   | 02<br>(backlog)                            |
| PwD (Hearing Impairment)   | 02<br>(backlog)                            |
| Total  | 07   |

Note 2: Out of 02 vacancies reserved for PwD (Autism, intellectual disability, specific learning disability and mental illness and Multiple disabilities mentioned under clauses (a) to (d) including deaf-blindness), 01 vacancy has been reserved in compliance with the directions of the Hon'ble Court in WP(C) No. 5948/2019 titled "Bhavya Nain vs. High Court of Delhi, & Anr." and is subject to the outcome in the said writ petition.

Note 3: The vacancies are subject to change.

Note 4: No request for rechecking and revaluation of papers would be entertained as the same is not provided for in the Delhi Judicial Service Rules, 1970.

The candidates applying for the examination should ensure that they fulfill all the eligibility conditions for admission to the examination. Their admission at all the stages of examination for which they are admitted by this Court viz. Preliminary Examination, Main Examination (Written) and the Viva voce shall be purely provisional, subject to their satisfying the prescribed eligibility conditions. If on verification at any time before or after the Preliminary Examination (Objective Type), Main Examination (Written) and the Viva voce, it is found that they do not fulfill any of the eligibility conditions, their candidature for the examination shall stand cancelled without any notice or further reference.

**Details regarding Preliminary Examination, Main Examination, Viva Voce, eligibility, relaxation in age and other general terms and conditions applicable to the candidates are given in the Instructions available on the online portal of Delhi High Court i.e. [www.delhihighcourt.nic.in](http://www.delhihighcourt.nic.in). Candidates are advised to go through the Instructions as well as the latest Delhi Judicial Service Rules, 1970 before filling up the Application Form.**

Sd/-  
**(DINESH KUMAR SHARMA)**  
**REGISTRAR GENERAL**  
**30.07.2019**